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vident Funds Act, 1952 to the Coir (excluding the spinning sector) industry.

[Placed in Library. See No. LT-4487/65 for (i) to (iii).]

- (b) A copy each of the following Notifications of the Department of Social Security, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952:
 - (i) Notification G.S.R. No. 767, dated the 18th May, 1965, publishing the Employees' Provident Funds (Sixth Amendment) Scheme, 1965.
 - (ii) Notification G.S.R. No. 823, dated the 1st June, 1965, publishing the Employees' Provident Funds (Seventh Amendment) Scheme. 1965.
 - (iii) Notification G.S.R. No. 824, dated the 1st June, 1965, publishing the Employees' Provident Funds (Eighth Amendment) Scheme, 1965.
 - (iv) Notification G.S.R. No. 969, dated the 6th July, 1965, publishing the Employees' Provident Funds (Ninth Amendment) Scheme, 1965.
 - (v) Notification G.S.R. No. 997, dated the 15th July, 1965, publishing the Employees' Provident Funds (Tenth Amendment) Scheme, 1965.

[Placed in Library. See No. LT-4486/65 for (i) to (v).]

THE NAVY (DISCIPLINE AND MIS-CELLANEOUS PROVISIONS) REGULATIONS 1965

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND AGRICULTURE (SHRI D. R. CHAVAN): Sir. on behalf of Dr. D. S. Raju, I beg to lay on the Table, under section 185 of the Navy Act, 1957, a copy of the Ministry of Defence Notification S.U.O. No. 2E, dated the 6th February, 1965, publishing the Navy 'Discipline Miscellaneous Provi-

sions) Regulations, 1965 [Placed in Library. See No. LT-4275/65.]

on the Table

THE INDIAN ELECTRICITY (AMENDMENT) **RULES, 1964**

THE DEPUTY MINISTER IN TUB MINISTRY OF IRRIGATION AND POWER (SHRI S. D. MISHA): Sir, I beg to lay on the Table, under subsection (3) of section 38 of the Indian Electricity Act, 1910, a copy of the Ministry of Irrigation and Power Notification G.S.R. No. 1591, dated the 20th October, 1964, publishing the Indian Electricity (Amendment) Rules, 1964. [Placed in Library. See No. LT-4193/65.]

NOTIFICATIONS UNDER THH CENTRAL **EXCISES AND SALT ACT, 1944**

DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR SAHU): Sir, I beg to lay on the Table a copy each of the following Notifications of the Ministry of Finance (Department of Revenue), under section 38 of the Central Excises and Salt Act, 1944: -

- (i) Notification G.S.R. No. 421, dated the 13th March, 1965.
- Notification G.S.R. No. 700, dated the 8th May, 19(55.
- Notification G.S.R. No. 792. dated the 5th June, 1965.
- Notification G.S.R. No. 990, dated the 17th July, 1965.

[Placed in Library. See No. LT-4452/65 for (i) to (iv).]

MINISTRY OF FINANCE (DEPARTMENT OF REVENUE) NOTIFICATIONS

SHRI RAMESHWAR SAHU: Sir. I also beg to lay on the Table: —

> (a) A copy of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 734, dated the Hth May, 1965, under subsection (5) of section 77 of the Finance Act, 1965.